

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Civil Appeal No(s). 626/2015

COMMISSIONER OF INCOME-TAX,CENTRAL II

Appellant(s)

VERSUS

ESCORTS HEART INST. AND RESEARCH CENTRE LTD.

Respondent(s)

(OFFICE REPORT FOR DIRECTION TO BE LISTED BEFORE CHAMBER JUDGE IN
ALL THE APPEALS EXCEPT C.A. NO.8799 OF 2012)

WITH

C.A. No. 627/2015 (XIV)

C.A. No. 628/2015 (XIV)

C.A. No. 631/2015 (XIV)

C.A. No. 635/2015 (XIV)

C.A. No. 637/2015 (XIV)

C.A. No. 8799/2012 (XIV)

C.A. No. 630/2015 (XIV)

C.A. No. 629/2015 (XIV)

C.A. No. 636/2015 (XIV)

C.A. No. 634/2015 (XIV)

C.A. No. 632/2015 (XIV)

C.A. No. 644/2015 (XIV)

C.A. No. 633/2015 (XIV)

C.A. No. 645/2015 (XIV)

C.A. No. 638/2015 (XIV)

C.A. No. 640/2015 (XIV)

C.A. No. 639/2015 (XIV)

C.A. No. 643/2015 (XIV)

Item No.6

C.A. No. 641/2015 (XIV)

C.A. No. 642/2015 (XIV)

Date : 17-07-2018 This appeal was called on for hearing today.

For Appellant(s)

Mrs. Anil Katiyar, AOR

For Respondent(s)

Mr. Jagdish Kumar Chawla, AOR

Dr Shashwat Bajpai, Adv.

Mr Shard Agarwal, Adv.

Mr. V. N. Raghupathy, AOR

Ms. Aruna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No.8799/2012

Matter falls under complete category.

Remaining matters

Respondents are duly served/represented.

Affidavit of valuation and deficit court fee filed.

Statement of case has not been filed by the parties and
time has expired.

Registry to process the matters for listing before the
Hon'ble Court as per rules.

KAPIL MEHTA
Registrar
17.07.2018

hj